

28.05.2020

Present: Sh. Jai Hind Patel, Ld. APP for CBI.

Sh. Tanveer Ahmed Mir, Ld. counsel for applicant Deepak Talwar.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the application for taking up regular bail application of applicant/accused is being heard through video conferencing using CISCO-WEBEX App from my own residence. The scanned copy of application and VC link has been sent by the Court Official deputed by Ld. District & Sessions Judge.

Application for hearing the regular bail application of accused Deepak Talwar which was already pending has been taken up.

It is stated that the accused Deepak Talwar is on interim bail and his regular bail was listed for 15.04.2020 which could not be heard due to lockdown. The application for taking up the bail application is allowed.

Counsel has also filed additional submissions in support of the bail application already pending.

Ld. APP Sh. Jai Hind Patel for CBI wishes to file reply to the additional submissions. Reply may be filed before the next date of hearing.

List the bail application for arguments on 03.06.2020 alongwith other pending application.

Harjot Singh Bhalla  
Duty MM/CMM/RADC/New Delhi  
28.05.2020